

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Miscellaneous Application No.200/01470/2019**

(in OA 200/00451/2016)

Jabalpur, this Wednesday, the 08<sup>th</sup> day of January, 2020

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Union of India through its Secretary, Ministry of Defence  
Production Raksha Bhawan, South Block, New Block 110001.
2. The Secretary, Union Public Service Commission, Dhaulpur  
House, Shahjahan Road, New Delhi 110069                   **-Applicants**

**(By Advocate – Shri N.K. Mishra)**

**V e r s u s**

Ravi Kumar Jain S/o Late Komal Chand Jain, aged about 65  
years, R/o – House No.869, Civil Ward No.3, Stadium Road,  
Damoh 470661 (M.P.)   **-Respondents**

**(By Advocate – Shri R.S. Tripathi)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

This Miscellaneous Application has been filed by the  
applicants (respondents in OA) seeking extension of at-least six  
months' time to implement the orders of this Tribunal dated  
18.09.2018 in Original Application No.200/00451/2016.

2. The applicants (respondents in OA) have submitted as  
under:

“7. That the above process is likely to take further time  
and it would not be possible to the Applicants to ascertain the

decision from the Ministry. The time frame fixed by this Hon'ble Tribunal is not enough to be complied with to.

**8.** That in view of the anticipated delay, the Applicants above are further constrained to approach this Hon'ble for further time of Six months to ascertain the decision from the Ministry, and for compliance of the direction contained in the order dtd. 14<sup>th</sup> August 2019 in Miscellaneous Application No.200/00987/2019."

**3.** It is seen that the applicant No.1 (respondent No.1 in OA) is Secretary, Ministry of Defence Production. Therefore, the reason assigned in para 7 of the M.A looks contradictory.

**4.** Further, the orders of this Tribunal in OA 200/00451/2016 are of 18<sup>th</sup> September, 2018. Therefore, to submit November 2019 that the time frame fixed by this Tribunal is not enough for compliance look audacious.

**5.** Accordingly, we find that the reasons assigned in Para 7 & 8 of the M.A for extension of time are not convincing. However, as a matter of indulgence, one month's time from today is granted to the applicants (respondents in OA) to implement the orders of this Tribunal dated 18.09.2018, as last opportunity.

**6.** MA is accordingly disposed of.

**(Ramesh Singh Thakur)**  
**Judicial Member**

am/-

**(Navin Tandon)**  
**Administrative Member**